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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
OA.2019/1999
With
OA.2022/1999

New Delhi this the 11th day of September, 2006

Hon'ble Mr.Justice M.A.Khan, Vice Chairman(J)
Hon'ble Mr.N.D.Dayal, Member (A)

1. Shri Anand Bhaskar,
S/o Shri J.N.Bhaskar,
R/o RZH-26, West Sagar Pur,
New Delhi.

Working as Radium Curator
Department of Radiotherapy
Safdarjung Hospital,
New Delhi.

2. Shri J.C. George,
S/o Shri C.c.George,
R/o F-167/G-1, Dilshad Colony,
Delhi-110 095.

Working as Senior Radiotherapy Technician,
Department of Radiotherapy
Safdarjung Hospital,
New Delhi.

3. Shri Arun Kumar,
S/o Shri Panna Lal,
R/o B/57-B, Ashok Vihar,
Phase-11, Delhi-110 052.

Working as Senior Radiotherapy Technician,
Department of Radiotherapy
Safdarjung Hospital,
New Delhi.

4. Shri Harish Kumar
S/o Shri H.L.Dhand,
R/o 913, Sector 37,
Faridabad (Haryana)

Working as Senior Radiotherapy Technician,
Department of Radiotherapy
Safdarjung Hospital,
New Delhi.

..... Applicants.

(Applicants No.1& 3 representing on behalf of all the applicants.)

VERSUS

1. Union of India,
Through Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi.
2. Secretary,
Ministry of Personnel, Training and Pension,
North Block, New Delhi.
3. Secretary,
Ministry of Finance,
North Block,
New Delhi.
4. Medical Superintendent,
Safdarjung Hospital,
New Delhi. Respondents.

(By Advocate: Sh.S.M.Arif)

OA No.2022/1999

Rajesh Ahuja,
S/o Shri N.C.Ahuja,
R/o 1008, Laxmi Bai Nagar,
New Delhi-110 023 Applicant

(Applicant in person)

VERSUS

1. Union of India,
Through Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi.
2. Medical Superintendent,
Safdarjung Hospital,
New Delh. Respondents.

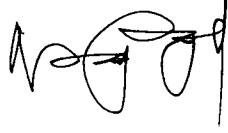
(By Advocate: Sh.S.M.Arif)

O R D E R(ORAL)

Hon'ble Mr.Justice M.A.Khan, Vice Chairman(J)

Applicant No.1 &3 in OA No.2019/1999 for themselves and on behalf of applicant No.2 &4 and the applicant in OA No.2022/1999, who are present, have stated that long time has passed since the OAs were filed before the Tribunal and during interregnum period the situation has changed.

Therefore, they have prayed that the present OAs may be dismissed as withdrawn with liberty to file fresh OA on the same subject matter for redressal of their grievance. Learned counsel for respondents does not oppose this prayed. Accordingly, both the OAs are dismissed as withdrawn with liberty to the applicant to file fresh OAs on the same subject matter for redressal of their grievance in accordance with law. Parties shall bear their own cost.



(N.D. Dayal)
Member (A)



(M.A. Khan)
Vice Chairman(J)

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